

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No. 321
IB-507(ND)/2022

IN THE MATTER OF:

M/s. Karur Vysya Bank

Vs.

Mamta Gupta

.... **APPLICANT/PETITIONER**

.... **PERSONAL GUARANTOR**

SECTION

U/s 95(1)

Order delivered on 24.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Prakhar Mittal, Advocate

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 30.08.2023.

Sd/-
(Court Officer)